

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

-----  
**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

**06.07.2009**

OA No. 498/2008

Murlidhar Sharma vs. Union of India

Mr. P.N.Jatti, counsel for the applicant.  
Mr. Praveen Poswal, proxy counsel for  
Mr. V.S.Gurjar, counsel for respondents

In this case the applicant was restrained to appear in the examination of LGOS on the ground that he has not completed three years of service.

This Tribunal vide order dated 19.12.2008 permitted the applicant to appear in the said examination provisionally and the respondents were directed to keep the result in the sealed cover.

Pursuant to the further order passed by this Tribunal, the respondents have produced the result of the applicant, which was kept in sealed cover. From perusal of the documents which have been produced before us, it is evident that the applicant has been declared failed. The result so produced for our perusal has been handed over to the learned counsel for the respondents.

In view this subsequent development, since the applicant has not qualified the examination, no relief can be granted to the applicant and the question regarding eligibility of the applicant to appear in

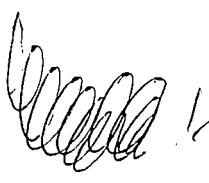
*copy given vide  
No 501 & 502  
8/7/09*

*J*

the said examination has not been decided in view of this fact. Accordingly, the OA stands disposed of accordingly.

The interim direction granted shall stand vacated.

  
(B.L.KHATRI)  
Admv. Member

  
(M.L.CHAUHAN)  
Judl.Member

R/